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BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 217/2017 in C.P. (I.B) No. 28/10/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>02.08.2017</u>

Name of the Company:

Arvind Gaudana, IRP

V/s.

Indian Overseas Bank & Ors.

Section of the Companies Act:

Section 10 of the Insolvency and Bankrupcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1.

2. DIPAK R. DAVE

ADVOCATE

RESPONDENT NO.].

ORDER

None present for IRP. Learned Advocate Mr. Dipak Dave present for Respondent Madhya Gujarat Vij Company Limited.

Learned Advocate Mr. Dipak Dave filed Vakalatnama for Respondent (Madhya Gujarat Vij Company Limited).

For objection of Respondent, if any, and for hearing before admission.

List the matter on 08.08.2017 for objection, if any, and for hearing before admission.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 2nd day of August, 2017.